

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No. 42 of 2013

Wednesday, this the 23rd day of October, 2013

CORAM:

Hon'ble Mr. Justice A.K. Basheer, Judicial Member
Hon'ble Mr. K. George Joseph, Administrative Member

P. Padmakumar aged 51 years, S/o. C.K. Parameshwaran Pillai,
 Station Master Grade III, Changanacherry Railway Station,
 Trivandrum Division, Southern Railway. **Applicant**

(By Advocate – M/s. Varkey & Martin)

V e r s u s

1. Union of India, represented by the General Manager,
 Southern Railway, Headquarters Office, Park Town, Chennai-2.
2. The Senior Divisional Personnel Officer, Southern Railway,
 Trivandrum Division, Trivandrum-14. **Respondents**

(By Advocate – Mr. Thomas Mathew Nellimootttil)

This application having been heard on 23.10.2013, the Tribunal on the same day delivered the following:

OR D E R

By Hon'ble Mr. Justice A.K. Basheer, Judicial Member-

The short question that arises for consideration in this Original Application is whether or not the applicant is entitled to claim travelling allowance for his journey from his headquarters at Changanacherry to Thiruvalla for discharging his official duties as “Rest giving Station Master”. According to the applicant he covers a distance of 8 Kms. for his travel from Changanacherry to Thiruvalla and therefore, is entitled to get Travelling Allowance. The contention of the respondents is that since the distance

between Changancherry and Thiruvalla is only 7.96 Kms. and not 8 Kms. the claim for travelling allowance is not sustainable.

2. However, it is contended by the applicant that going by Railway Passenger Fare Time Table the distance between the two stations referred to above is reckoned as 8 Kms. The respondents have not disputed the above contention. But according to them going by the Working Time Table the distance is only 7.96 Kms.

3. The above issue had come up for consideration before this Tribunal in OA No. 1110 of 2011 (K. Vijayakumar Vs. Union of India & Another) and it was held that going by the Government decisions with reference to the provisions contained in the Indian Railway Establishment Code "the mileage between the two stations as indicated in the Railway Fare and Time Table should be adopted". In that view of the matter we do not find any reason to disallow the claim made by the applicant for travelling allowances for his journey from Changancherry to Thiruvalla.

4. The respondents shall calculate the amounts payable to the applicant towards travelling allowances as indicated above and disburse the same within two months from the date of receipt of a copy of this order. OA is allowed in the above terms. No costs.


(K. GEORGE JOSEPH)
ADMINISTRATIVE MEMBER

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(JUSTICE A.K. BASHEER)
JUDICIAL MEMBER